

ITEM NO.302

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 940/2017

BIKRAM CHATTERJI &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

Date : 17-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

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Mr. Raj Kamal, AOR

For Respondent(s) :

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Mr. Sanjai Kumar Pathak, AOR

Mr. Umesh Kumar Khaitan, AOR

Mr. Santosh Kumar - I, AOR

M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Considering the request made by the learned Court Receiver, Mr. R. Venkataramani, to grant some more time to place on record a report as to how to proceed further and if possible, to bring an end to the issues involved amicably, we grant two weeks time.

2. He undertakes to serve an advance copy of the report to the learned counsels appearing for the parties within a week so that they may file their response by 30.04.2025.

3. List the matter on 30.04.2025 at 02:00 p.m. before the same combination of Bench.

(NISHA KHULBEY)

(MAMTA RAWAT)

SENIOR PERSONAL ASSISTANT

ASSISTANT REGISTRAR